

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**BA (SH) No. 42 of 2013**

**3.05.13**

Heard Mr. MK Boro, the learned counsel for the petitioner/accused **Dr. Ashwin Kumar Mahanta** who submits that the petitioner/accused is a school teacher serving in Jawahar Navodaya Vidyalaya, Niangbari, Ri Bhoi District, Nongpoh. The learned counsel further contended that the petitioner/accused was always working for the interest of the Institution but out of personal grudge, the Principal of the said school issued a suspension order and lodged an FIR against the petitioner/accused on 18.04.13. The said FIR was registered as Nongpoh P.S. Case No. 56(4) 2013 u/s 323,506 IPC.

On the strength of the said case, the petitioner/accused was arrested and till date he is in custody. Bail applications were moved twice before the Addl. District Magistrate, Nongpoh who rejected the plea. Hence, this bail application and prayed for granting of bail.

Mr. R. Gurung, the learned Addl. PP submits that CD has not yet been received from the IO concerned.

The Court Master informed that Lower Court case record has been received.

I have perused the Lower Court case record and also considering the length of detention in custody since the petitioner/accused is in custody w.e.f. 18.04.13. The offences are not serious in nature and the prosecution could not reason out for his further detention. Therefore, I find it is a fit case where bail can be allowed.

Accordingly, the petitioner/accused is allowed to go on bail with a sum of Rs. 15,000/- with one surety of the like amount subject to the satisfaction of the on the Addl. District Magistrate, Nongpoh on the following conditions.

- i) The petitioner/accused shall appear before the IO concerned as and when necessary for the interest of investigation.
- ii) The petitioner/accused shall appear before the Trial Court as and when necessary to face trial.

With these observations and directions, this instant bail application is allowed and stands disposed of.

Registry is directed to send down back the Lower Court case record to the concerned court immediately.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. MC (SH) No. 26 of 2013**

**3.05.13**

Heard Mr. SJ Mondal, the learned counsel appearing on behalf of Mr. K Khan, the learned senior Addl. PP who prayed that the matter may be fixed on 8.05.13.

Prayer is allowed.

Mr. NM Mansuri, the learned counsel for the petitioner is present in the Court.

List this matter accordingly.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. Petn. (SH) No. 24 of 2013**

**3.05.13**

None appears for the petitioner.

Mr. BK Das, the learned counsel for the respondent is present in the Court.

List this matter in the usual course of time.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CR(P)(SH) No. 1 of 2013**

**3.05.13**

The matter has been placed before me vide order dated 1.05.13 passed by the Hon'ble Chief Justice, High Court of Meghalaya which reflects in MC(SH) No.1 of 2013.

Heard Mr. GS. Massar, the learned senior counsel assisted by Mr. JM Thangkhiew, the learned counsel for the petitioner as well as Mr. K Paul, the learned counsel for the respondent.

After hearing the submissions advanced by the learned counsel for both the parties, I am of the opinion that the matter can be disposed of after hearing both the parties.

Both the learned counsel also agreed that the matter may be fixed for hearing on 8.05.13.

In the meantime, both the parties are directed not to disturb the possession of each other till the next date.

Lower Court case record has been received as informed by the Court Master.

List this matter on 8.05.13 for hearing.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Rev.P.(SH) No. 57 of 2012**

**3.05.13**

Heard Mr. R. Kar, the learned counsel for the petitioner as well as Mrs. Y. Shylla, the learned counsel appearing on behalf of Mr. H. Kharmih who submits that the matter may be fixed after 1(one) week.

Prayer is allowed.

List this matter on 10.05.13

JUDGE

V. Lyndem.

